

**Directorate General of Foreign Trade  
Udyog Bhawan  
DES-V Section**

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**Minutes of NC-V meeting held on 19.03.2015.**

The meeting No.46/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was held on 19.03.2015 Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri O.P. Sharma, Joint Adviser	C&PC
2.	Shri V. K Kohali, Director	TC Office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Astt. Director	MSME
4.	Shri J.D Giri, Vice President	AEPC
5.	Shri R.L. Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.44/AM-15 dated 05.03.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.46/AM-15 dated 19.03.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING  
NUMBER**

46/84-ALC3/2014

**MEETING DATE** :19.03.2015

1	Case No.: 12/46/84-ALC3/2014	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	Meet No/Date: 46/84-ALC3/2014 19.03.2015	<b>Status:</b> Approved
	HQ File 01/84/050/00428/AM15	<b>RLA File :</b> 07/24/040/00140/AM14	Lic.No/Date:0710097319 02.08.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as prewritten comments of DC(MSME) vide their I.D. Note No. 37(5)/133/2014-15/65 dated 19.03.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girl's Romper made of 100% Lyocel Denim fabric GSM-195+-10%, No.4FQ758010	19100 Nos	100% Lyocel Denim fabric GSM-195+-10% width 1.4732 mtrs width,	1.63 Sqms/pc

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2.	Case No.: 15/36/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS	Meet No/Date:46/84-ALC3/2014	Status: Approved
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	LIMITED	19.03.2015	
HQ File : 01/84/050/00297/AM15	RLA File : 03/94/040/00021/AM15	Lic.No/Date:0310789649 25.09.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. It was noted that the above said authorization has already been ratified by the committee in its meeting held on 08.01.2015.

3.	Case No.: 11/46/84- ALC3/2014	Party Name: V.V. FISH NETS.	Meet No/Date: 46/84- ALC3/2014 19.03.2015	<b>Status:</b> Approved
	HQ File 01/84/050/00427/AM15	RLA File : 26/24/040/00017/AM115	Lic.No/Date 2610012705 07.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon fishing nets-made from Nylon fishnet twine (Net content of import item in export product 9708.730 Kgs).	11,600 Kgs	Nylon fishnet twine -Nylon multifilament twine made of 210denier or multiple denier nylon yarn like 420, 630,840 etc twine: Whether or not plaited or braided and whether or not impregnated coated covered or sheathed with rubber or plastics.	10,000 Kgs

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

4.	Case No.: 10/46/84- ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date: 46/84- ALC3/2014 19.03.2015	<b>Status:</b> Approved
	HQ File 01/84/050/00426/AM15	RLA File : 10/24/040/00100/AM15	Lic.No/Date 1010058996 28.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export item	Export Quantity	Import item	Quantity allowed
1	Tufted coir products with synthetic chemical backing embedded on plastisol of PVC resin and DINP mats/matting	6,96,000 Kgs	PVC resin paste grade DINP (Disononyl Phthalate) ordinary grade	1,89,000 Kgs 126000Kgs

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

5	Case No.: 7/46/84- ALC3/2014	<b>Party Name:</b> RICHA GLOBAL EXPORTS P.	Meet No/Date: 46/84- ALC3/2014	<b>Status:</b>
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	LTD.	19.03.2015	Approved
HQ File 01/84/050/00423/AM15	RLA File : 05/24/040/00527/AM15	Lic.No/Date:0510393056 02.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as prewritten comments of DC(MSME) vide their I.D. Note No. 37(5)/135/2014-15/69 dated 19.03.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	T-shirt made of 55% linen 45% Rayon dyed Knitted Fabric, GSM-160+-10% (Style 368278 / 373034)	19100 Nos	100% Lyocel Denim fabric GSM-195+-10% width 1.4732 mtrs width,	1.87 Sqms/pc

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6.	Case No.: 13/46/84-ALC3/2014	Party Name: SASHIKAR ENTERPRISES PVT.LTD	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00429/AM15	RLA File : 07/24/040/000391/AM15	Lic.No/Date:0710107569 06.02.2015	Defer date: 16.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The exact name of the export product is not given in the export description. Therefore the committee decided to ask the firm for the same and defer the case for relisting on 16.04.2015.

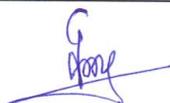
7.	Case No.: 16/46/84-ALC3/2014	Party Name: AMRIT EXPORTS PVT.LTD	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00432/AM15	RLA File : 02/24/040/000206/AM15	Lic.No/Date:0210205527 06.02.2015	Defer date: 16.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. It was observed that the CAD/CAM and Mgmt chart of the export product is not provided by the firm in this case. Therefore the committee decided to ask the firm for the same and defer the case for relisting on 16.04.2015.

8.	Case No.: 1/46/84-ALC3/2014	Party Name: MADURA COATS PRIVATE LIMITED	Meet No/Date: 46/84-ALC3/2014 19.03.2015	Status: Approved
	HQ File 01/84/050/00417/AM15	RLA File : 35/24/040/00035/AM15	Lic.No/Date 3510044668 10.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Polyester /Polyester core spun yarn/sewing thread (60/40) made out of 60% polyester filament yarn +40% polyester staple fiber blend HS code 54011000.	15,00,000 Kgs	Polyester filament yarn	9,09,000 Kgs
			Polyester staple fiber	6,30,000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

9.	Case No.:3/46/84-ALC3/2014	Party Name: BALLISTIC SAFETY SYSTEMS TECHNOLOGY INDIA PVT.LTD,	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00419/AM15	RLA File : 09/24/040/000623/AM15	Lic.No/Date:0910061601 10.02.2015	Defer date: 16.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. It was observed that CAD/CAM and Mgmt chart of the export product is not provided by the firm in this case. Therefore the committee decided to ask the firm for the same and defer the case for relisting on 16.04.2015.

10.	Case No.:14/46/84-ALC3/2014	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00430/AM15	RLA File : 06/24/040/00034/AM15	Lic.No/Date:0610038061 11.02.2015	Defer date: 16.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DIPP for their examination and comments. It was decided to defer the case for relisting on 16.04.2015.

11.	Case No.:18/46/84-ALC3/2014	Party Name: SUPER HOUSE LTD	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00434/AM15	RLA File : 06/24/040/00036/AM15	Lic.No/Date:0610038062 11.02.2015	Defer date: 16.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 16.04.2015.

12	Case No.: 9/46/84-ALC3/2014	Party Name: TEX BOND NON-WOVENS	Meet No/Date: 46/84-ALC3/2014 19.03.2015	Status: Approved
	HQ File 01/84/050/00425/AM15	RLA File : 25/24/040/00005/AM15	Lic.No/Date 2510004387 12.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Spun bonded nonwoven fabrics	91.500 MT	PP granules	99 MT

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

13.	Case No.:17/46/84-ALC3/2014	Party Name: SWETA CHAUDHARY	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00433/AM15	RLA File : 02/24/040/00215/AM15	Lic.No/Date:0210205552 12.02.2015	Defer date: 16.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 16.04.2015

14	Case No.: 4/46/84-ALC3/2014	<b>Party Name:</b> RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 46/84-ALC3/2014 19.03.2015	<b>Status:</b> Approved
	HQ File 01/84/050/00420/AM15	RLA File : 05/24/040/00550/AM15	Lic.No/Date:0510393228 16.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester dyed woven Fabric, GSM-96+-10% (Style 379027-379132) along with Indian fabric	16120 Nos	100% Polyester dyed woven Fabric, GSM-96+-10%	15314 Sqms

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

15	Case No.: 8/46/84-ALC3/2014	<b>Party Name:</b> RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 46/84-ALC3/2014 19.03.2015	<b>Status:</b> Approved
	HQ File 01/84/050/00424/AM15	RLA File : 05/24/040/00551/AM15	Lic.No/Date:0510393229 16.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 94% Rayon 6% Spandex dyed knitted Fabric, GSM-260+-10% (Style 369523-370068) along with Indian fabric	10450 Nos	94% Rayon 6% Spandex dyed knitted Fabric, GSM-260+-10%	5016 Kgs




The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

16	Case No.: 15/46/84-ALC3/2014	<b>Party Name:</b> KANPUR PLASTIC PACK	Meet No/Date: 46/84-ALC3/2014 19.03.2015	<b>Status:</b> Approved
	HQ File 01/84/050/00431/AM15	RLA File : 06/24/040/00035/AM15	Lic.No/Date:0610038069 16.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multifilament yarn	1,00,000 Kgs	PP Granules virgin for extrusion	1,05,000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

17	Case No.: 2/46/84-ALC3/2014	<b>Party Name:</b> PRIME INDUSTRIES	Meet No/Date: 46/84-ALC3/2014 19.03.2015	<b>Status:</b> Approved
	HQ File 01/84/050/00418/AM15	RLA File : 05/24/040/00435/AM15	Lic.No/Date:0510393275 19.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

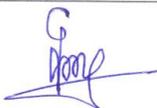
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Spun bonded nonwoven fabrics	12.000 MT	PP granules	12.600 MT

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

18	Case No.: 5/46/84-ALC3/2014	<b>Party Name:</b> PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date: 46/84-ALC3/2014 19.03.2015	<b>Status:</b> Approved
	HQ File 01/84/050/00421/AM15	RLA File : 05/24/040/00535/AM15	Lic.No/Date:0510393202 19.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Baby girls dress made of 100% Cotton chambray woven fabric GSM-152+-10% (Style #268089 72X54/18X20	17880 Nos	100% Cotton chambray woven fabric GSM-152+-10%	1.35 Sqm/Pc




The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19.	Case No.:6/46/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT. LTD	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00422/AM15	RLA File : 05/24/040/00552/AM15	Lic.No/Date:0510393326 20.02.2015	Defer date: 16.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 16.04.2015.

20.	Case No.:19/46/84-ALC3/2014	Party Name: CHINAR FORGE LIMITED	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00435/AM15	RLA File : 30/24/040/00058/AM15	Lic.No/Date:3010103379 23.02.2015	Defer date: 16.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DIPP for their examination and comments. It was decided to defer the case for relisting on 16.04.2015.

(21)

Case No.589	M/s D Décor Home Fabrics Pvt. Ltd
NC 46//AM-15 dt 19.03.2015	File No.01/84/50/207/AM-15/DES-V
Re-fixation of input output norms in respect of Annual Advance Authorization No. 0310785717 dated 20.06.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix input output norms in respect of the Advance Authorization issued in this case as per Central Excise Report dated 21.10.2014, as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	100% Polyester soft finish piece dyed knitted pile fabrics	30000 Meter	100% Polyester piece dyed knitted pile fabrics	30900 Meter (including 3% wastage)

The width should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.590	M/s Ganga Acrowools Ltd., Ludhiana
NC 46//AM-15 dt 19.03.2015	File No.01/84/50/71/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010085568 dated 03.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. This matter was earlier examined by the committee in its meeting No. 10/AM13 dated 14.06.2013 and approved by the case. Now the firm vide their representation dated 16.02.2015 has stated that they had applied and obtained the above said AA for

export product "Acrylic Nylon Blended (60% Acrylic content 40% Nylon content) Dyed Yarn Under worsted system but the Nylon Tops (import item) which had returned by "BWK Chemiefaser GMBH, Germany" as the import item was found defective/unfit for use. The firm have provided copy of the S/Bills, invoices, bill of entry and requested to allow "Acrylic Dyed Yarn" proportionately to the quantity re-exported of Nylon Tops which is calculated as 3120 Kgs (60% of 5200Kgs of Acrylic Nylon blended Yarn) wastage norms remains the same for Acrylic content (1.11 Kg/Kg of export product). Vide their letter dated 13.12.2014 Jt. DGFT Office; Ludhiana has asked the applicant firm to approach DGFT hqr in this case. The committee went through the details submitted by the firm in this case and decided to re-fix the norm as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Nylon Blended Dyed Yarn (60% Acrylic content & 40% Nylon content)	34815.639 Kgs	Acrylic Fiber 2-4D	23187.215Kgs
			Nylon Tops2-4D	1504.365Kgs
			Cationic Dyes 100% strength	417.487Kgs
			Misc. Chemicals /Retarder /Leveling Agent, softener (Hydrophilic/ cationic /Bulky/Silicon), Acetic acid, non-ionic washing agent, Anti-static agent, softener flakes.	2228.200Kgs
			Misc. Dyes 1005 (Nylon dyes/metal complex dyes)100Strength.	278.500 Kgs
2.	Acrylic Dyed yarn (under worsted system)	3110.617 Kgs	Acrylic Fiber 2-4D	3452.785 Kgs
			Cationic Dyes 100% strength	62.212 Kgs
			Misc. Chemicals/Retarder/Leveling Agent, softener (Hydrophilic/ cationic /Bulky/Silicon), Acetic acid, non-ionic washing agent, Anti-static agent, softener flakes.	199.079 Kgs

The Dyes and Chemicals in respect of import item No.3 to 5 against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at Sr. No.5 and amended vide Public Notice No.88, dated 27.12.2011.The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.591	M/s Shahi Exports Pvt. Ltd, Faridabad.
NC 46//AM-15 dt 19.03.2015	File No.01/84/171/229/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510325624 dated 23.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to case to DC (MSME0 for their examination and comment. It was decided to defer the matter for relisting on 16.04.2015.

(24)

Case No.592	M/s Indo British Garments Pvt. Ltd.
NC 46//AM-15 dt 19.03.2015	File No.01/84/171/214/AM-15/DES-V

Ratification of input output norms in respect of Annual Advance Authorization No. 0510204120 dated 09.02.2005.
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm in this case. There is no record found in online server as the case is very old. The license has already been expired on 10.02.2007 as per condition sheet of the authorization. The firm have now stated that the above said AA had applied and obtained for the export item "Gents Jacket with Lining Garment" and imp[ort items were (1) P/D Polly twill (100% polyester fabric with or without PU coating) 185 GSM+- 10% fabric(2)Lining fabric 100% Polyester lining fabric 170 GSM+-10% fabric" as per SION J-176 and they have been not made import item no2 as the garment export was a fashion industry and their buyer as the time was limited to export. As per details given by the applicant firm only 2821 Pcs were exported as per SION J-176(Input allowed 2.48Sqm/pc). To avoid cancellation of order and imported raw material in house with Bank guarantee and bond given to customs and they have preferred to execute the order on higher consumption and made export of 9358 Pcs (Consumption 6.25 Sqm/pc). After deliberations with the members present in the meeting the committee decided to fix the input output norms in respect of the authorization issued in this case as per samples and documents like CAD/CAM, Garment Specifications, Mgmt chart & sketch of the export product submitted by the firm as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents Jacket with lining garment made of P/D Poly twill (100% polyester fabric with or without PU coating) GSM 185+-10%	2821 Nos	P/D Poly twill (100% polyester fabric with or without PU coating) GSM 185+-10%	2.48 Sqm/Pc
2.	Gents Jacket with lining garment made of P/D Poly twill (100% polyester fabric with or without PU coating) GSM 185+-10%	9358 Nos	P/D Poly twill (100% polyester fabric with or without PU coating) GSM 185+-10%	6.25 Sqm/Pc

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.593	M/s Everest Tannery Pvt. Ltd
NC 46//AM-15 dt 19.03.2015	File No. 01/84/050/00080/AM15
Re-fixation of input output norms in respect of Advance Authorization No. 0610037301 dated 05.05.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. It is noted the authorization issued in this case was earlier ratified as written comments of DIPP. Now the firm has requested for enhancement in inputs allowed by the NC. As informed by the representative of the DIPP they have sought comments/views of CLE/CLRI in the matter. Comments of CLE are not received in this case. However, the CLRI is not agreed with the request of the firm. In view of above the committee is unable to enhance the inputs allowed earlier in this case and decided to maintain status quo the




matter.

(26)

Case No.594	M/s Orient Craft Ltd.
NC 46//AM-15 dt 19.03.2015	File No.01/84/171/190/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510376607 dated 20.01.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish justification of higher consumption of fabric and sample of the product. Therefore it was decided to ask the firm for the same and defer the matter for relisting on 16.04.2015.

(27)

Case No.595	M/s Nahar Textiles Pvt. Ltd.
NC 46//AM-15 dt 19.03.2015	File No.01/84/171/160/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0310628129 dated 26.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish justification for higher consumption of fabric, copy of the shipping bills and sample of the product. Therefore it was decided to ask the firm for the same and defer the matter for relisting for 19.04.2015.

(28)

Case No.596	M/s Texport Overseas Pvt. Ltd
NC 46//AM-15 dt 19.03.2015	File No.01/84/050/162/167/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0710098857 dated 08.10.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the applicant firm. Since it is a very old case there was no record found in online server against the above said Advance Authorization. The firm has requested for fixation of ad-hoc norms in respect of above said authorization and submitted copy of the AA, Lay marker, Measurement, Sketch etc. for justification of their requirement in this case. After deliberations with the members present in the meeting the committee decided to ratify the above said authorization as detailed below:

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton Boys Jacket with Hood.	4650 Nos	100% cotton Dyed Fabric, width 57inch, GSM266+-10%	12700 Sqms
			Snap Fasteners	707 Gross
			Cotton Canvas tape	7400 Yards
			Zippers	4700Nos
			Poly poly/spun polyester sewing thread	2325000 Meters

		Apparel clip /sensor Tag	4650 Nos
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The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No.597	M/s Naser Bali (Gloves) Pvt. Ltd.
NC 46//AM-15 dt 19.03.2015	File No.01/84/050/00011/AM-14/DES-V
Amendment in export description of Annual Advance Authorization No. 0410145239 dated 17.04.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the applicant firm. Vide their letter dated 10.03.2015 M/s Naser Bali (Glove) Pvt. Ltd has requested for change the description of export product from "**Golf Gloves made of knitted & crocheted fabric with Polyester, Polyamide and Polyolefin**"(as mentioned during fixation of norms) to "**Golf Gloves made of knitted or crocheted fabric**"(as mentioned in above said authorization and all export documents including S/Bills) in Adv. Authorisation No. 0410145239 dated 17.04.2013. After deliberations with the members presented in the meeting the committee agreed to request of the firm. Therefore the export description against AA No. 0410145239 issued on 17.04.2013 and ratified by norms committee in its meeting held on 30.05.2013 may be read as "**Golf Gloves made of knitted & crocheted fabric**".